

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-93/98/5695/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Surajit Kumar Dhar,
Presiding Officer, Industrial Tribunal,
Cachar, Silchar.

Dated Guwahati the th 9 August, 2022.

Sub: **Earned leave.**

Ref:- Your letter No. ITS.04/2022/224 dated the 04.08.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 5 days from 16.08.2022 to 20.08.2022 along with station leave permission from the morning of 13.08.2022 till the evening of 21.08.2022** (prefixing 13.08.2022 to 15.08.2022 and suffixing 21.08.2022), has been granted. Further, you have been asked to hand over charge to the District & Sessions Judge, Cachar, Silchar and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-93/98/5696-97-98/A, dated , 09-08-2022

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29,
for information and necessary action. A copy of the earned leave application is enclosed
herewith.

2. The District & Sessions Judge, Cachar, Silchar.

3. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)